

CC No. 06/2020
FIR No. 21/2009
PS ACB
State Vs. Closure Report

30.06.2020

Matter taken up today in compliance of circular No. E-3943-4029/DJ/RADC/2020 Dated 13.06.2020 of Ld. District & Sessions Judge-Cum-Spl. Judge (PC ACT) (CBI) Rouse Avenue District Court, New Delhi.

The present matter is being taken up today through video conferencing as regular functioning of the Courts at District Courts has been suspended since 23.03.2020 vide office orders of Hon'ble High Court of Delhi bearing Nos. 373/Estt./E1/DHC dated 23.03.2020, No. 159/RG/DHC/2020 dated 25.03.2020; No.R-77/RG/DHC/2020 dated 15.04.2020, No.R-159/RG/DHC/2020 dated 02.05.2020, No. R-235/RG/DHC/2020 dated 16.05.2020, R-305 /RG/DHC/2020 dated 21.05.2020; No. 1347/DHC/2020 dated 29.05.2020 and; Order No.16/DHC/2020 dated 13.06.2020.

The hearing of the present matter is being taken up through Video Conferencing through **Cisco Webex Platform** hosted by Sh. Kuldeep, Reader of this Court in terms of orders of Hon'ble High Court bearing No. R-235/RG/DHC/2020 dated 16.05.2020 and No. 16/DHC/2020 dated 13.06.2020.

Present (through Video Conference):

Ld. Additional PP Sh. Maqsood Ahmad along with IO ACP Madan Lal Meena.

Complainant K. R. Meena retired ACP who is identified by IO ACP Madan Lal Meena is also present.

The complainant submits that he has received notice of the Closure Report. Complainant also orally submits that he is already having copies of closure report.

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Let the complainant give in writing through email on the e-mail id of this Court;

- a) that he has received notice of the closure report;**
- b) that he has copy of the entire closure report;**
- c) that whether he has objection(s) to the closure report or he has no objection and;**
- d) that he is willing that this matter be heard through Video Conferencing.**


Ld. APP for the State Sh. Maqsood Ahmad has already given his written consent that this matter be heard through Video Conferencing and he also submits that he has copies of the closure report.

However, the Ahlmad of this Court informs that the scanning of this file could not be done as the scanners which were received have been returned as were not of adequate speed. Ahlmad of this Court and IO of this case also informs that the file of this case is voluminous comprising of several hundred pages.

Let the file be scanned so that the matter can be heard through VC and the scanned copy of the file be made available to this Court.

Meanwhile let the Ld. prosecutor/IO and complainant to;

- i. send their written submissions in synopsis form, as brief as possible;**
- ii. To give their consent that they are agreeable for final disposal of the matter through their written submissions;**
- iii. Whether they want to address oral arguments through video conferencing as well in addition; and**
- iv. In the eventuality anyone of them, is/are not inclined for video conference arguments and they are not willing for disposal of matter**


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even on written submissions, the case shall stand adjourned with the other en-bloc cases to be taken up for physical court hearing as and when the Courts resume their normal functioning.

Meanwhile, Ld. Prosecutor informs that he is going out of town today and will return after two weeks. He submits that the matter be not kept before 18th July 2020. **In such circumstances, list this matter on 18.07.2020 at 10.30 AM.**

Put up on 18.07.2020 at 10.30 A.M through Video Conferencing.

A copy of this order be sent along with the notices to the Ld. Counsel for the parties. A copy of this order be also sent to the Computer Branch for uploading on the official website.



(Dig Vinay Singh)

Special Judge (PC Act) ACB-02
Rouse Avenue Courts, New Delhi
30.06.2020